

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

(IB)-363/ND/2017  
(Appeal No.125/2017)

IN THE MATTER OF:

Sir Design House Pvt. Limited

.. PETITIONER

SECTION :

Under Section 252 (3)

Order delivered on 06.11.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner/Applicant : Mr. Rohit, Company Secy.

For the Respondents : -


For the RD (North) : Mr. Manish Raj, Co. Prosecutor

ORDER

Learned Counsel for the petitioner is present. Ld. representative for the ROC is also present and seeks some time to file reply to the petition.

Taking into consideration the representation of the Ld. representative for the ROC, four weeks time is granted to file ~~the~~ reply with an advance copy to be made available to the Ld. Counsel for the petitioner. Petitioner to file rejoinder, if any, within a period of two weeks thereafter.

List on 20.12.2017.

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
06.11.2017